

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.106- IA/891(AHM) 2024
In
C.P.(IB)/162(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

India Bank

.....Applicant

V/s

Mrs.Yogesh Roshanlal Gupta

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Sumit Parikh, Advocate

For the Personal Guarantor

: Mr. Kunal Vaishnava, Advocate

For the Financial Creditor

: Ms. Riddhi Vadgna, Advocate for

: Mr. Ritesh Patadia, Advocate

For the RP

: Mr. Rathin Majmudar, RP in Person

ORDER
(Hybrid Mode)

IA/889(AHM) 2024

A service report has been filed vide inward diary No. D-5295 dated 04.07.2024, which reflects the notice sent to the Respondent/Personal Guarantor on 28.06.2024, showing delivered on 02.07.2024 on one of the addresses, as per the tracking report from the Postal Authority.

Learned Counsel for the Respondent/Personal Guarantor states that Vakalatanama has been filed and seeks more time to file reply in the matter.

Let reply, if any, be filed further extended period of two weeks. Thereafter, rejoinder, if any.

Re-list on 12.08.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)